

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 418 of 1995

Friday this the 24th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.G.Janardhanan Pillai,
Senior Technical Supervisor,
Telephone Exchange, Haripad,
Preetha Nivas, Pilapuzha, Haripad. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Chief General Manager,
Telecom, Kerala Circle, Trivandrum.
2. Union of India represented by
Secretary to Government of India,
Ministry of Communications,
New Delhi. Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims promotion on a date 19 years prior to this application. However, he would say that there is no delay because of certain pending correspondence. We do not propose to adjudicate on this, since we are only directing first respondent to dispose of A3 representation. He will do so within three months from today. We make it clear that this direction by itself will confer no cause of action.

2. Application is disposed of as aforesaid. No costs.

Dated the 24th day of March, 1995.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN